INSTRUCTIONS

F.No.296/236/2014-CX.9
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs

New Delhi dated 17th April, 2015

To,
The Chief Commissioners/Directors General (ALL including LTU),
Joint Secretaries/Commissioners, CBEC
The Principal Commissioners/Commissioners of Central Excise/Service Tax/Customs(ALL including LTU)
Commissioners/ADGs-DDM/Logistics/Legal Affairs/Publicity & Public Relations

Sir,

Subject: Building of a comprehensive MIS in CBEC - Instructions

1. Reference is invited to the earlier instructions issued on the above subject. Certain MPR formats are being revised, as mentioned below. All other MPR formats would continue to remain effective.

1.1 In the light of suggestions received from the field formations and certain inconsistencies noticed in the existing MPR formats relating to Tax Arrear Recovery, they have been reviewed and it has been decided to replace the existing formats namely TAR-CE-1, TAR-ST-1, TAR-CUS-1, TAR-CE-2, TAR-ST-2 and TAR-CUS-2 by a new set of revised MPR formats namely TAR-CE-1, TAR-ST-1 and TAR-CUS-1. Revised formats are enclosed as Annexure A.

1.2 It was noted that Commissioner (Logistics) is the functional owner in respect of a single MPR format namely CEP-CUS-1. It has also been noted that the Commissioner (Logistics) is also compiling other reports which are not part of the MIS. Therefore, it has been decided to delink the MPR format CEP-CUS-1 from the MIS. However, Commissioner (Logistics) may compile this report in a manner similar to other reports already being compiled by them, and submit to the Commissioner (RI & I), CBEC.

1.3 In the light of suggestions received from the field formations, the MPR formats DDM-CE-1 and DDM-CUS-1 have been revised. Revised formats are enclosed as Annexure B.

1.4 In view of suggestions received from DGEI, certain minor but necessary changes have been carried out in the MPR formats, namely in CEI-CE-1, CEI-ST-1, CEI-CE-3, CEI-ST-2, CEI-ST-3, CEI-CE-7, CEI-ST-6, CEI-CE-8 and CEI-ST-7. Revised formats are enclosed as Annexure C.

1.5 In view of suggestions received from DG (Audit), certain minor but necessary changes have been carried out in the MPR formats, namely in DGA-CE-1 and DGA-ST-1. Revised formats are enclosed as Annexure D.
2. All the aforesaid revised formats would come into force with effect from 1st April, 2015. Thus, the report of April 2015 onwards should be submitted in these revised formats. Other MPR formats would continue to be operative as before. The revised set is being assigned the version number 2015.01 to avoid any confusion in referencing in future.

3. All the concerned Functional Owners are requested to take immediate necessary action, in consultation with the Commissioner, DDM, for developing/modifying the utility for web-based-uploading of data in accordance with the aforesaid revised MPR formats.

Yours faithfully,

(Surendra Singh)
Under Secretary to the Govt. of India
Tel 23092413

Encl: Annexures A, B, C, and D